215 Diplomatic and Consular Officers (Oaths & Fees)

Artillery Practice (Amendment) Bill, 1972, be taken into consideration namely:

Enacting formula

1. That at page 1, line 1, for "Twenty-third" substitute "Twenty fourth".

Clause 1

2. That at page 1, line 4, for "1972" substitute "1973".

The question was put and the motion was adopted.

SHRI J. B. PATNAIK: Sir, I beg to move that the amendments made by the Lok Sabha in the Bill be agreed to.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA: Are you passing the Bill yourself?

REFERENCE TO RESIGNATION OF SOME MEMBERS FROM THE RULING PARTY IN ORISSA ASSEMBLY

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): श्रीमन्, मेरा एक व्यवस्था का प्रश्न है। मेरा प्रश्न यह है कि स्नाप तो भारतीय भाषा के बड़े पोषक हैं। म पिछले पांच मिनट से स्रपना व्यवस्था का प्रश्न उठाना चाहता हूं, लेकिन जो लोग स्रंग्रेजी बोल रहे हैं. उन को तो स्नाप सुन रहे हैं स्नौर जो देशी भाषा में मैं बोल रहा हूं तो मेरी बात स्नाप नहीं सुन रहे हैं।

श्री उपसभापति : मैं सबकी बात सुन रहा हूं ।

श्री नागेश्वर प्रसाद शाही: चुंकि श्रीमन् के हाथ में सदन की व्यवस्था है तो ग्राप हमारी तरफ ध्यान नहीं देंगे तो बात कैसे चलेगी।

श्री उपसभापति : मैं सबको सुन रहा हूं ग्रौर ग्रापको भी सुन रहा हूं।

श्री नागेश्वर प्रसादशाही : एक संवैधा-निक संकट उपस्थित है, उत्पन्न हो गया है उड़ीसा में उसके उपर ...

श्री उपसभापति : में उसके लिए इजाजत नहीं देता । चेयरमैन साहब के पास वे स्राये थे भौर उनको इजाजत नहीं मिली। लेकिन उसके बाद भी उन्होंने भ्रपनी बात कह दी। धव तो वह बात खत्म हो गई। THE DIPLOMATIC AND CONSU-LAR OFFICERS (OATHS AND FEES) (EXTENSION TO JAMMU AND KASHMIR) BILL, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDAR PAL SINGH): Sir, I beg to move that the following amendments made by the Lok Sabha in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill, 1972, be taken into consideration, namely:—

Enacting formula

1. That page 1, line 1, for "Twenty-third" substitute "Twenty-Fourth".

Clause 1

2. That at page 1, line 4, for "1972" substitute "1973".

The question was proposed

SHRI BHUPESH GUPTA (West Bengal): We do not want to speak. But I know why you are asking us to speak. When the other Resolution comes up, there will be nobody on the Government side. Now that you want us to speak. I would like to know why 1972 is changed into into 1973.

MR. DEPUTY CHAIRMAN: The Minister may reply to his speech.

SHRI SURENDAR PAL SINGH: The Bill was passed by the Rajya Sabha in 1972. In the Lok Sabha it was passed only in 1973.

SHRI BHUPESH GUPTA: You could not pass the Bill in the same year. That shows your utter incompetence.

श्री जगदम्बी प्रसाद यादव (बिहार) : श्रीमन्, काश्मीर की समस्या मुलझने के बदले में देख रहा हूं कि दिन व दिन उलझती जा रही है।

MR. DEPUTY CHAIRMAN: You can speak only on the two amend-ments.

श्रो जगदम्बी प्रसाद यादव : उमी के संदर्भ में जो यह पीसमील ग्रमेंडमेंट हर समय ग्राता रहता है, उसके लिए मेरी एक रिक्वेस्ट है कि ग्राटिकिल 370 को हटा कर एक बार ऐसी व्यवस्था कर दी जानी चाहिए कि जिससे बार-बार इस प्रकार के ग्रमेंडमेंट लाने को ग्रावश्यकता न पड़े।

श्री उपसभायित : यह वहस तो जब इस पर डिस्कशन हुग्रा था उम वक्त हो गई थी । यह बिल तो जब यहां पेश हुग्रा था तो इसमें 72था ग्रीर जब लोक सभा में पास हुग्रा तो 1973 हो गया, इस के बारे में ग्राप बोलिये।

श्री जगदम्बो प्रसाद यादव : श्रीमन्, यह बात में इसलिए कहना चाहता हू कि यह तो काशमीर के इश्यूज पर किसी भी समय, कहीं पर भी यह बात उत्पन्न हो सकती है श्रीर श्रतुचहेद 370 के कारण इसकी कठिनाई बढ़ती है। श्रीमन्, मैं यहां पर इसलिए कह रहा हूं कि श्रभी एक एपिसोड चल रहा है शेख श्रब्दुल्ला का ...

श्रो रणबोर सिंह : उससे क्या सम्बन्ध है ?

श्री उपसभापति : कोई सम्बन्ध नहीं है ।

श्री जगदम्बी प्रसाद यादव : सम्बन्ध तो हमेशा उसी से रहेगा । श्रनुच्छेद 370 न रहे तब तो ठीक है नहीं तो यह एपिसोड बराबर बनता रहेगा काशमीर की समस्याश्रों के बारे में । इससे तो एक श्रमेंडमेंट के बाद फिर दूसरा लाना चाहेंगे । इसीलिए हमारा कहना वह है कि इस तरफ सदा के लिए सरकार को कुछ कदम बढ़ाना चाहिए।

MR. DEPUTY CHAIRMAN: The question is:

"That the following amendments made by the Lok Sabha in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill 1972 be taken into consideration, namely:—

Enacting Formula

- 1. That at page 1, line -, for "Twenty-third" substitute "Twenty-fourth".
- 2. That at page I, line 4, for "1972" substitute "1973".

The motion was adopted.

SHRI SURENDAR PAL SINGH: Sir, I beg to move:

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we have got a motion seeking the revocation of the Proclamation issued by the President in relation to Andhra Pradesh and a Resolution approving it ...

SHRI BHUPESH GUPTA: Sir, I have a submission to make.

REFERENCE TO DEMAND FOR A WHITE PAPER ON THE INCIDENTS IN ANDHRA PRADESH

SHRI BHUPESH GUPTA: (West Bengal): Sir, I have a submission to make. Now we shall be discussing these two motions together. One is for disapproving the Proclamation and the other for approving It. I am not concerned with the merits of the motion. But, Sir, what I find is that the Government is not helping the bate in this matter as it should. I do not know why there is no White Paper given to the House by the Government containing an account of the atrocities, arson, loot and things that have been committed in Andhra Pradesh. You would seen that in the past whenthings were discussed we used have some kind of a report from the Government, sometimes in the form